GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(18)/LA-2016/(mselal /139-14)

Dated the N September, 2016

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 3) Act, 2016 (Delhi Act 5 of 2016)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(O.P. Mishra) Addl. Secretary (Law, Justice & L.A.)

No. F.14(18)/LA-2016/ (msz Law 132-14)

Dated the \mathfrak{J} September, 2016

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).

The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).

The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.

4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002

6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.

9. Guard file

(O.P. Mishra)

Addl. Secretary (Law, Justice & L.A.)

914/Leg 27-9-16)



(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EATRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(18)/LA-2016/(cms2/41//132-14) Dated the 3/ September, 2016

NOTIFICATION

NO. F.14(18)/LA-2016/ (: ms Llew 132-14). The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 19th September, 2016 and is hereby published for general information:-

"THE DELHI APPROPRIATION (NO.3) ACT, 2016 (DELHI ACT 05 OF 2016)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 09th September, 2016)

[19th September, 2016]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the Financial Year 2016-17

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-seventh Year of the Republic of India as follows:-

Short title.

 This Act may be called the Delhi Appropriation (No.3) Act. 2016.

issue of

140,54,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2016-2017.

From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule amounting in the aggregate to the sum of rupees One hundred forty crore fifty four Lakh only towards defraying the several charges which will come in the course of payment during the financial year 2016-2017 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the

THE SCHEDULE (See sections 2 and 3)

('In thousands)

SUMS NOT EXCEEDING

		Total	1405400	0	1405400
11	Urban Development and Public Works	Revenue Capital	1175000 200		1175000 200
10	Development	Revenue	400	0	400
8	Social Welfare	Revenue Capital	300 15100	0 0	300 15100
7	Medical and Public Health	Revenue Capital	100300 50000	0 0	100300 50000
6	Education	Revenue Capital	11000 52900	0	11000 52900
4	Finance	Revenue	100	0	100
3	Administration of Justice	Revenue	100	0	100
1	2		3	4	5
No.	361,1000 4.1.0		Legislative Assembly	the Consolidated Fund	
Demand	Services and Purposes		Voted by the	Charged on	Total

Ø.P. Mishra)

Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(18)/एलए-2016/Cm2laW//32-141

दिनांक 🔠 🚶 सितम्बर, 2016

अधिसूचना

सं0 फा0 14(18) / एलए—2016 / (६९९२) (८०००) १९८० । १९८० राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप—राज्यपाल की सहमति दिनांक 19 सितम्बर, 2016 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :--

"दिल्ली विनियोग (संख्या 03) अधिनियम, 2016 (2016 का दिल्ली अधिनियम 05)

(09 सितम्बर, 2016 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[19 सितम्बर, 2016]

वर्ष 2016–17 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से कुछ और राशि का भुगतान एवं विनियोजन प्राधिकृत करने के लिए अधिनियम।

भारत गणराज्य के सड़सठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिख्ति रूप में यह अधिनियमित हो :--

रांक्षिप्त शीर्षक।

- 1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2016 है।
- रू 140,54,00,000 / का वर्ष 2. 2016—2017 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की राज्यत निधि में से प्रदत्त और प्रयुक्त ।
- 2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए एक सौ चालीस करोड चव्वन लाख रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2016—2017 की अविध के दौरान भुगतान के रुप में प्रयुक्त होगी।

िनियोजन।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

0/m 9

अनुसूची (धारा 2 और धारा 3 देखिए)

(हजार)

निम्नलिखित से अनाधिक राशियाँ

ुदान <u>ज्यां</u> क	सेवाए और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
1	2		3	4	5
3	स्थाय प्रशासन	राजस्व	100	0	100
4	दिस	राजस्व	100	0	100
6	स्थित	राजस्व पूंजी	11000 52900	0 0	11000 52900
7	िकित्सा एवं जन स्ववास्थ्य	राजस्व पूंजी	100300 50000	0 0	100300 50000
8	रागज कल्याण	राजस्व पूंजी	300 15100	0	300 15100
10	दिकास	राजस्व	400	0	400
11	शारी विकास और लोक निर्माण	राजस्व पूंजी	1175000 200	0	1175000 200
योग			1405400	0	1405400

आतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)